

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO. MA No.192/2002
(OA No.6/2002)

Applicant (s)

Advocate for Applicant L.R.Meena

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

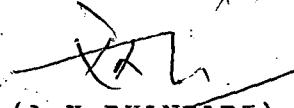
ORDER OF THE TRIBUNAL

18.11.2003

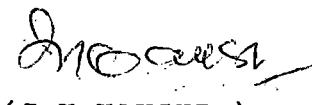
Mr. P.N.Jatti, counsel for the applicant
Ms. Shalini Sheoran, proxy counsel to
Mr. Bhanwar Bagri, counsel for respondents

This Misc. Application No.192 of 2002 has been filed for certain correction of a date in para 3 of the order dated 5th April, 2002 and it has been submitted that the impugned order was of 26.12.2001 but due to typographical mistake the same has been indicated as 26.12.2002. The position has been further clarified from Ann. Al annexed to the OA and the actual date of the order is one 26.12.2001, as has been submitted on behalf of the applicant in this MA.

In this view of the matter, the date of the impugned order in para 3 of the judgment is directed to be read as 26.12.2001 for all purposes. Misc. Application stands allowed accordingly.


(A.K.BHANDARI)

Member (A)


(J.K.KAUSHIK)

Member (J)